WP(C) No. 384 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Ms. A. Kharumnuid, learned counsel for the petitioner, who submits that, the petitioner declined to file the rejoinder affidavit.

Counter affidavit is complete.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

MC[WP(C)] No. 104 of 2015
In WP(C) No. 249 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

In the light of the order passed in *WP(C) No. 249 of 2013* this instant Misc. Case stands disposed of.

JUDGE

D. Nary

WP(C) No. 30 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Mr. H. Bazbaruah, learned counsel for the petitioner is present.

Mr. R. Debnath, learned CGC for the Union of India is not present. However, he was informed that he was pre-occupied.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 82 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Mr. W. Gayang, learned counsel for the petitioner.

Mr. S. Sen Gupta, learned State counsel submits that, he needs 3(three) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter after 3(three) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 143 of 2010

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

On joint request made by Mr. K.S. Kynjing, learned Advocate General for the petitioners and Mr. A. Khan, learned counsel for the respondents, the matter is adjourned after 2(two) weeks.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 189 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Ms. A.R. Nath, learned counsel for the petitioner, who submits that, she seeks 2(two) weeks' time to file the rejoinder affidavit.

Mr. S. Dey, learned counsel appearing for the respondent No. 1 submits that, he will rely on the affidavit filed by the private respondents No. 2-5.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 242 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Mr. H. Bazbaruah, learned counsel for the petitioner is present.

Mr. R. Debnath, learned CGC for the Union of India is not present. However, he was informed that he was pre-occupied.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 249 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Mr. K. Sunar, learned counsel for the petitioner.

Mrs. N.G. Shylla, learned counsel for the respondent No. 6 submits that, she was supposed to file the counter affidavit, but unfortunately all the vital documents in the file was misplaced in the court campus. As such, she could not file the counter affidavit as directed by this court earlier. Hence, she seeks further 4(four) weeks' time to trace the record.

Prayer is allowed.

Ms. P.S. Nongbri, learned counsel for the respondents No. 2-5 as well as Mr. Philemon Nongbri, learned counsel for the respondent No. 7 is present.

None has appeared for and on behalf of the State.

Mr. K.S. Kynjing, learned Advocate General was called and he was informed about the irregularities on the part of the State counsels.

List this matter after 4(four) weeks for counter affidavit by the respondent No. 6 and further order.

JUDGE

D. Nary

WP(C) No. 265 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Mrs. I. Lyngwa, learned counsel for the petitioners as well as Mr. P. Yobin, learned GA appearing for the respondents No. 1 and 2 and Mr. S. Dey, learned counsel for the respondents No. 3-5.

The learned counsel for the petitioners submits that, exchange of pleading is complete.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 287 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Ms. R. Paul, learned counsel for the petitioner, who submits that, she has received a copy of the affidavit on behalf of the respondents No. 1-5 and 9-14. However, she did not receive a copy of the affidavit on behalf of the respondents No. 6-8.

Mr. S. Sen Gupta, learned State counsel is present and seeks further 2(two) weeks' time to file the counter affidavit on behalf of the respondents No. 6-8. He is directed to file the same within 2(two) weeks as a last chance.

List this matter after 2(two) weeks for counter affidavit by the State counsel and further order.

JUDGE

D. Nary

WP(C) No. 295 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Mr. H. Bazbaruah, learned counsel for the petitioner is present.

Mr. R. Debnath, learned CGC for the Union of India is not present. However, he was informed that he was pre-occupied.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 296 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Mr. H. Bazbaruah, learned counsel for the petitioner is present.

Mr. R. Debnath, learned CGC for the Union of India is not present. However, he was informed that he was pre-occupied.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 297 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Mr. H. Bazbaruah, learned counsel for the petitioner is present.

Mr. R. Debnath, learned CGC for the Union of India is not present. However, he was informed that he was pre-occupied.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 311 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Mr. A. Medok, learned counsel for the petitioner, who submits that, he has taken steps against the respondents No. 7 and 8.

From office note it appears that, the service report is awaited.

List this matter after 2(two) weeks for service report and further order.

JUDGE

D. Nary

WP(C) No. 324 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Ms. S. Rai, learned counsel for the petitioners, who seeks further 2(two) weeks' time to file the rejoinder affidavit.

From record it appears that, earlier also the petitioners asked 4(four) weeks' time to file the rejoinder affidavit.

For the ends of justice, one more chance is granted to file the rejoinder affidavit as a last chance.

Mr. S. Dey, learned counsel for the respondents No. 6-8 as well as Mr. S. Sen Gupta, learned GA for the State respondents is present.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 358 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

25.05.2015

Heard Ms. S. Thapa, learned counsel for the petitioner, who submits that, Rs. 1000/- (Rupees one thousand) costs has been deposited as per order dated 30.04.2015. Accordingly, the matter is restored back.

From office note it appears that, the service report against the respondents No. 5 and 6 is awaited.

Petitioner's counsel is directed to contact the GPO, Shillong and to examine the status of service and to submit the report by way of an affidavit within 2(two) weeks.

List this matter after 2(two) weeks for service report and further order.

JUDGE

D. Nary